

CIRCULAR NO.02/2024

SUB: Exemption from wearing black coat to the Advocates practicing in the District Courts and Trial Courts in the State during Summer- reg.

- REF:** 1. Representation dated 05.04.2024 of the President, Advocates' Association, Bangalore (Regd.).
2. Resolution dated 16.04.2024 of the Hon'ble Full Court.

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In view of the representation dated 05.04.2024 of the President, Advocates' Association, Bangalore, the Hon'ble Full Court, in its Resolution dated 16.04.2024 resolved to exempt the Advocates practicing in the District Courts and Trial courts in the State from wearing Black Coat while attending the Court proceedings during the period from 18th April, 2024 to 31st May 2024.

Therefore, it is hereby informed that the Advocates practicing in the District Courts and Trial Courts in the State are exempted from wearing Black Coat for the period from 18th April, 2024 to 31st May 2024 while appearing for hearing the Court Proceedings and they may wear plain white-shirt/white-salwar-kameez of any sober colour/saree of any sober colour with plain white neck bands instead of regular prescribed dress.

BY ORDER OF THE HIGH COURT,

**Sd/-
(K.S.BHARATH KUMAR)
REGISTRAR GENERAL.**

To

1. The Secretary to Hon'ble the Chief Justice for information,
2. All the Prl. District & Sessions Judges' in the State/Prl City Civil & Sessions Judge, Bengaluru City/Chief Judge, Small Causes Court, Bengaluru – with a request to circulate amongst to all the Courts and Bar Associations coming in their Unit, including Family Courts, Labour Courts and Industrial Tribunals,
3. The Central Project Co-ordinator, High Court of Karnataka, Bengaluru, with a request to web-host the Circular in the High Court Website,
4. The Secretary, Karnataka State Bar Council, Dr.B.R.Ambedkar Veedhi, Bengaluru.
5. The President, Advocates' Association, Bengaluru (Regd).
6. Circular File.
7. Office Copy.